- (b) whether some of them have any chances of reopening;
- (c) if not, whether the Central Government would be giving away their lands to the State Governments;
 - (d) whether there is any disposal policy;
 - (e) if so, what are the procedures of disposal; and
 - (f) whether the State Government could get them on lease?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) During the last three years (from 2006-07 to 2008-09) two Central Public Sector Enterprises (CPSEs) namely Bharat Ophthalmic Glass Ltd. and Bharat Yantra Nigam Ltd. have been closed.

- (b) Decision for closure/revival of a CPSE is taken by the concerned administrative Ministry.
- (c) to (f) In case of the Board for Industrial and Financial Reconstruction (BIFR) referred CPSEs, disposal of the land is done as per the directions of the BIFR through Asset Sale Committee appointed by BIFR for sale of assets of sick companies.

Closed CPSUs in West Bengal

2657. SHRI TAPAN KUMAR SEN:

SHRI MOHAMMED AMIN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the land and amounts stagnated in the buildings and other assets in the establishments of the closed Central Public Sector Undertakings (CPSUs) in West Bengal, unit-wise;
 - (b) whether there is any scheme for gainful utilization of specially the landed properties;
 - (c) if so, the details thereof, unit-wise; and
- (d) the steps proposed by Government to transfer the remaining utilized land to the State Government for their gainful utilization?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) The fixed assets register of a company is required to be maintained by the respective company as per the provisions of the Companies Act, 1956. The unit wise record of Central Public Sector Enterprises (CPSEs) is not maintained centrally.

(b) to (d) The disposal/utilization of assets of the closed companies is done as per the provisions of the Companies Act, 1956 In case of Board for Industrial and Financial Reconstruction (BIFR) referred companies, disposal/utilization of assets is done as per directions of the BIFR.